SARDAR S. S. MAJITHIA: As I i said, Sir, a sum of two crores of rupees out of the thirteen and odd crores of rupees were to be shared between Pakistan, Nepal and Sikkim. Nepal and Sikkim have got very insignificant shares and so, most of this belongs to Pakistan. The rest is India's share.

SHMMATI MAYA DEVI CHET-TRY : Sir, after retirement, these ex-servicemen fall ill and are affected by dangerous diseases like T. B. When the funds are lying idle with the Centre and the States, what is the difficulty in establishing a T. B. Hospital for these poor ex-servicemen?

SARDAR S. S. MAJITHIA : Unfortunately, T. B. does not come under the purview of this Fund as this is primarily meant lor rehabilitation and such other help as this body presided over by the Governor may think of : If particular cases are taken up to this body, they will certainly give due consideration.

SHRI MAHESWAR NAIK : The hon. Minister said that funds earmarked for Part B and Part C States could not be distributed. May I know the reason for this particular money not being distributed to the Part B and Part C States?

SARDAR S. S. MAJITHIA : There is no particular reason but there were certain difficulties. We had to check up about the number of men who joined the Services from the particular States and this became difficult due to the reorganisation, for example, certain parts of the States having been split up and joined to other States. That was the reason due to which we could not really distribute the money.

SHRIMATI MAYA DEVI CHET-TRY : If there is no provision for establishing a T. B. hospital for such persons, may I know whether there is any possibility of reserving a few beds in existing T. B. hospitals for these ex-servicemen ?

SARDAR S. S. MAJITHIA : Speaking off-hand—I would not vouchsafe for the correctness—there are certain beds already reserved for the soldiers.

## लाहरिया

\*६२८. श्री नवाब सिंह चौहान : क्या गह-कार्य मंत्री यह बताने की कृपा करेंगे :

(क) क्या कुछ राज्यों में राज्य सरकारें लाटरी खोलने का काम कर रही हैं; यदि हां, तो किन किन राज्यों में; और

(ख) राज्य सरकारों द्वारा लाटरियों को चलाये जाने के बारे में सरकार की क्या नीति है ?

## t [LOTTERIES

\*628. SHRI NAWAB SINGH CHAUHAN : Will the Minister for HOME AFFAIRS be pleased to state :

(a) whether State Governments are conducting lotteries in any States ; it so, in which States ; and

(b) what is the policy of the Government in regard to running of lotteries by State Governments ?]

मंत्री, गृह-काय मंत्राल यं (श्री बी० एन० दातार): (क) केवल एक राज्य को छोड़कर किसी ग्रौर राज्य में राज्य सरकार द्वारा लाटरी नहीं चलाई जाती है।

(ख) केन्द्रीय सरकार की नीति लाटरी को निरुत्साहित करना है ।

ttTHE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) : (a) Except for one State other States are not conducting lotteries.

(b) The policy of the Central Government is to discourage the running of the lotteries.]

श्री नवाव सिंह चौहान : क्या किसी एक राज्य ने केन्द्रीय सरकार से लौटरी चलाने की इजाजत ली है; अगर ली है, तो वह किस लिये चलाई जा रही है ?

SHRI B. N. DATAR : Sir, in only one State was a lottery being organised on behalf of the State ; the other States were not organising any lottery.

SHRI R. U. AGNIBHOJ : What is that State ?

fEnglish translation.

(Several hon. Members stood up.)

MR. CHAIRMAN : "What is that State"—-that is the question from all sides.

SHRI B. N. DATAR : Jammu and Kashmir. We have requested them not to carry this on.

SHRI KISHEN CHAND : May I know from the hon. Minister whether the lotteries are being run and organised indirectly by the State Governments raffles rather, for running hospitals and other things ?

SHRI B. N. DATAR : It has come to our knowledge that in some States permission is granted to certain *bona fide* institutions to run lotteries but we are hoping that this will stop immediately because, the Government of India and I believe the State Governments, are definitely against lotteries.

SHRI R. U. AGNIBHOJ : What is the purpose of having these lotteries by the State Governments and where do the funds go ?

SHRI B. N. DATAR : The State Governments do not receive any funds at all. That is what I wanted to make clear. If certain *bona fide* institutions like the Indian Red Cross Society, etc. apply, permission is granted to them.

SHRI D. NARAYAN : May I know whether the Central Government is going to stop all these lotteries in the near future ?

SHRI B. N. DATAR: It is the desire of Government that all these lotteries should be stopped.

SHRI H. C. DASAPPA: May I know whether they consider the crossword puzzles and the like as lotteries.

SHRI B. N. DATAR : So far as the crossword puzzles are concerned, the hon. Member is aware that one Act was passed by Parliament, namely the Prize Competitions Act, 1955. It was brought into force from the 1st April, 1956 but in respect of certain institutions of this nature, stay orders have been passed by the Supreme Court.

BABU GOPINATH SINGH : May I know whether foreign lotteries are sold freely in India?

SHRI B. N. DATAR : I think they are not sold to my knowledge. Previously they were.

श्री नवाब सिंह चौहान : जब कि अस्पतालों ग्रौर एजूकेशनल इंस्टीट्यूशनों के लिये यह लौटरी चलाने की इजाजत है, तब फिर उसको बन्द करने या डिसकरेज करने का क्या कारण है ?

श्री बी० एन० दातार : डिसकरेज करने का कारण यह है कि लौटरी में बहुत गैम्बलिंग होता है जो कि बरी चीज है।

SHRIMATI YASHODA REDDY: If finally the suit for which a stay order is pending in the Supreme Court is not decided in their favour, what other steps does Government propose to take?

SHRI B. N. DATAR : That is a legal question, Sir.

SHRI S. N. MAZUMDAR : I want to know whether the Central Government also discourages the organisation of cricket matches by cinema actors and actresses organised by some State Government, maybe, in aid of some charitable institutions or for charitable purposes?

## (No reply)

## SHORT SERVICE COMMISSIONED OFFICERS

\*629. SHRI NAWAB SINGH CHAUHAN : Will the Minister for DEFENCE be pleased to state :

(a) whether it is a fact that the officers granted Short Service Regular Commission under Army Instruction No. 201 of 1954 are not entitled to apply for regular commission, the same amount of annual leave, special disturbance allowance and promotions as the other Short Service Regular Commission/Temporary Commission/ Emergency Commission officers are allowed ; and

(b) if so, what are the reasons therefor ?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJI-THIA) : (a) and (b). A statement is laid on the Table of the House.